lignite in Jayamkondii Cholapnram area for thermal power generation through joint secotr venture between M/s. Tatnil-nadu 'Industrial Development Corporation Ltd. and M/s. Mcnally Bharat Engg. Co., a private firm. Under the extent provisions of Coal Mines Nationalisation Acts, mining of coal/lignite in the private/joint sector is not permissible. The Acts are, however, being amended through appropriate legislation. After the Acts and relevant rules are suitably amended, proposal of the State Govt, of Tamilnadu would be considered on the State Government furnishing complete details.

Development of information network by CIL

3124; SHRIMATI KAMI.A SINHA: Will the Minister ot' COAL be pleased to state:

- (a) whether it is a fact that the Coal India Limited has recently developed an information network called "Coal-Net',
- (b) if so, the cost involved in the new installations and its utility as per production ratio: and
- (c) whether CCL and BCCL have also heen covered by the new net wort?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA): (a) to (c) Coal 'India Limited is establishing a communication network called "Coal Net" at an estimated cost of Rs. 57 crores. It is basically a communication support system, which would help in increasing coal production. All the coal companies, will get "covered by. this system.

राजस्थान में कोयले के भण्डार

- 3125. श्री शिवचरण सिंह: नया कोयला मंत्री यह बताने की कृपा करेंग कि:
- (क) राजस्थान को किस-किस कोयला खान से कितने-कितने कोयले की पूर्ति की आती है:
- (ख) राजस्थान में कितनी माना में कोमले के मंडार हैं और इसके दोहन के लिए क्या योजना है

- ('ग) दोहन-कार्य कब तक शुरू हो जाने की संभावना है; और
- (घ) कोयले के दोहन के लिए केन्द्रीय सरकार द्वारा कितनी सहायता दी जा रही है या दिए जाने की संभावना है ?

करेयला मंत्रालय में उप-मंत्री (भी एस०बी० नयमेगीड़ा): कोल इंडिया लि० (सी खाई एस.) की निम्नलिखित सहायक कंपनियों से राजस्थान के विभिन्न उपभोक्ताओं को कीयले की ब्राप्ति की ब्यवस्था की जाती है:

- 1. नार्दन कोलफील्डस लि०
- 2. भारत कोकिंग कोल लि॰
- साउथ ईस्टर्न कोलफील्ड्म लि०
- सेन्ट्रल कोलफील्ड्स लि०
- 5. ईस्टर्न कीलफील्ड्स लि॰
- बेस्टर्न कोलफील्ड्स लि०
- 7. नार्थ ईस्टर्न कोलफील्ड्स लि॰

वर्ष 1991-92 के दौरान राजस्थान में विभिन्न उपभोक्ता क्षेत्रों को कोयले की ग्रापूर्ति 52007 लाख टन की गई है।

(ख) से (घ) राअस्थान में केवल लिग्नाइट के भंडार स्थित हैं। राजस्थान में कुल लगभग 870 मिलियन टन लिग्नाइट के भंडार होने का ग्रनुमान लगाया गया है। एक विभिष्ट क्षेत्र में कोलले अथवा लिग्नाइट के भंडारों का खनन प्राथमिक रूप से कोयले लिग्नाइट की मांग, भंडारों की गुणवत्ता और उचित खनन की तकनीकी-ग्राधिक व्यवहार्यता पर निर्भर करता है । राजस्थान के बीकानेर जिले के वर्रासंगसर में 1.7 मि. टन प्रति वर्ष की क्षमता वाली एक लिए-नाइट खान ग्रीर 2 imes120 मे.वा. की क्षमता वाला एक संयोजित विद्युत गृह 11/90 के ब्राधार पर कमश: 242.31 करोड़ और 585.73 करोड़ रु० की श्रनुमानित लागत से श्रप्रैल, 1991 को कोयला मंत्रालय, भारत सरकार द्वारा स्वीकृत किया गया था। स्वीकृत कार्यक्रम के अनुसार खान के मई, 1995 में और · विद्युत गृहः ये - दिसम्बर, 1995/जुन, 1996 में शुरू हो जाने की संभावना है।

Written Answers

इस समय नेयबंली लिग्नाइट कार-भेरेशन परियोजना का कार्यानिष्पादन कर रही है, जो कि कार्यक्रम के श्रनसार चल रही है। किंत्र, स्रोतों की कठिनाई के कारण परियोजना के निजी क्षेत्र को स्थानान्तरित किए जाने की संभावना का पता लगाया जा रहा है।

Imposition of cess on coal by Bihar

3126. SHRI S. S. AHLUWAL'IA: Will the Minister of COAL be pleased to state:

(a) whether revenue income its royalty has desp.te raising Government in coal previously Government;

it is a fact that the of Bihar from coal and decreased considerably the royalty of coal by the absence of cess on imposed by the State

- (b) if so, what are the details thereof;
- (c) whether Bihar Government has sought the permission of the Central Government for imposing cess on coal in the State to increase in- revenue from coal;
- (d) if so, what a.tion Government have taken thereon: and
- (e) whether Government propose to refuse the permission to impose cess on coal by Bihar; if so, what action Govern ment propose to take to compensate the tosses being suffered by it' in the absence of eess on coal?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA): (a) and (b) The cess, on coal imposed by State Government of Bihar has been struck down by the Courts of Law. After revision of rates of royalty on coal w.e.f. 1.8.1991, the accrual to the Government of Bihar on the basis of the new rates of royalty is less than the revenue from earlier rates of royalty and cess put together. Actual royalty and cesses paid by Coal India Limited to Bihar during 1989-90 was Rs 676.52 crores. Royalty that would have accrued had the revised

rates of royalty on coal been made applicable during 1989-90 is estimated at 541.39 crores. The decrease is. on account of the fact that the State Govern ment was earlier charging very high rates of cesses.

Question,,

- (c) No such, request appears to have been received in the Ministry of Coal.
 - (d) Does not arise.
- (e) Consequent upon the striking down of cesses on coal by courts of law, for most of the States, Government of India have increased the rales of royalty on coal w.e.f. 1.8.1991. While increasing the rates of royalty, Government has to balance the revenue needs of the State Governments with the interests of coal consumers. In such an exercise, it is not always possible to protect the revenues of individual States.

Constitution of J.B.C.C.

- 3127. SHRI N. GIRI PRASAD: Will the Minister of COAL be pleased to state:
- (a) whether Joint Bipartite Com mittee on Coal (J.B.C.C.) has constituted (Coal Wage Committee);
- (b) if so, who are the members of the Committee;
 - (c) if not, what are the causes for delay:
- (d) by when the J.B.C.C. is likely to hold its first meeting; and
- (e) whether any time limit was fixed for completion of the work by J.B.C.C.?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) No, Sir.

- (b) Question does not arise.
- (c) The constitution is held up because fresh verification of the number of workers with each union has not taken place-But even on the basis of old verification there are some -anomalies which in being sorted out by Chairman CIE in consultation with the JBCCI-IV.